

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI**

OA No. 340/2024

In the matter of:

Orchid Island Residents Welfare Associate

...Applicant

Versus

Ministry of Environment and Forest & others

... Respondents

REPLY ON BEHALF OF RESPONDENT NO. 4 I.E MUNICIPAL**CORPORATION, GURUGRAM****MOST RESPECTFULLY SHOWETH:**

1. That the above subject OA has been filed alleging illegal Construction by the Builders/Developers i.e. residential colony in the name and style "MayField Garden" at sector-47,50,51,52 and 57 Gurugram in violation of Environmental Norms.
2. The answering respondent is filing the present reply dealing with issue pertaining to it at present stage and liberty is being craved to file additional reply/affidavit as and when need arise, with the permission of this Hon'ble Tribunal.
3. That "MayField Garden", Sector-47,50,51,52 and 57, Gurugram was developed by private builders/developers in pursuance to license granted by the Town & County Planning Department, Haryana. In June, 2022 the competent authority has passed the order to

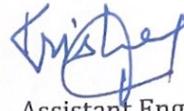


handover the colony to answering respondent but till date the builder not handover the colony to answering respondent. As such, answering respondent has no authoritative role in project in question as on today and present OA is not maintainable qua the answering respondent.

In view, of the submissions made here in above, it is humbly prayed that present OA may kindly be dismissed qua the answering respondent.

Place: Gurugram

Date: 09.07.2024



Assistant Engineer-III
Municipal Corporation
Gurugram